Q. 8 What is the effect of the judgment on 3G Spectrum acquired by entities by auction whose licences have been quashed by the said judgment?

The Presidential reference is listed for hearing in Supreme Court on 10th July, 2012.

## Inspection by Liaison Officers of SC and ST Cadre

- 4717. SHRI PANKAJ BORA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether Government is aware that liaison officers of Scheduled Caste and Scheduled Tribe cadre sitting at the headquarter, Sanchar Bhawan, New Delhi for the last five years have never bothered to inspect BSNL, MTNL, TICL and C-DOT Headquarter in Delhi which is mandatory;
- (b) the reasons for such mandatory Constitutional duty not being performed for so long; and
- (c) whether it is not necessary to furnish detailed reports for the perusal of DoP&T?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) No, Sir. In terms of Instructions issued by Department of Personnel and Training, Liaison Officer is required to conduct annual inspection of the reservation/roster registers maintained in the Ministry/Department/Offices under the control of the Ministry/Department with a view to ensuring proper implementation of the reservation rosters and this being done by the Liaison Officer. BSNL, MTNL, TCIL (not TICL as mentioned in question) and C-DOT have their own Liaison Officer entrusted with the work of inspection of reservation registers/rosters in their respective organisation. Further, the instructions do not specifically provide for inspection of rosters of Public Sector Undertakings by the Liaison Officer of Ministry/Department. Since, Department of Telecommunications is the administrative Department for BSNL, MTNL, TCIL and C-DoT, the implementation of reservation orders are monitored by holding regular meetings with Senior Officers of the Undertaking concerned and by issuing advice wherever necessary.

- (b) Does not arise in view of (a) above.
- (c) Department of Telecommunications is required to send Annual Reports to Department of Personnel and Training in respect of Ministry/Department and its attached and subordinate offices. Similarly the Undertakings are also required to submit Annual Reports to Department of Public Enterprises. These are complied with in this Department.